

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.103(MAH)/2014/(T.P.)
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

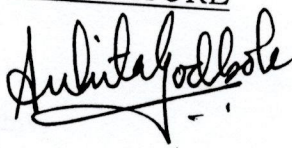

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2016 AT 10.30 AM.

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

V/s.

M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. SAMEER PANDIT MS. ANKITA GODBOLE i/b. WADIA GHANDY & CO.	} Advocates for the Petitioner	
2)	Mayur Khandeparkar a/w Rahul D. Oak.	} Advocates for Resp. 2, 3, 4, 5 & 6.	

Order

C.P No. 103/397-398/NCLT/MB/MAH/2014

1. Ld. Counsel appeared on behalf of the Petitioner. And Ld. Counsel appeared on behalf of the R-2 to R-6.
2. Petitioner has filed the further affidavit in Company Application No. 4 of 2015, stating therein to have inspection of the various documents of the R-1 Company.
3. Interim and ad-interim orders respectively dated 17.11.2014, 12.01.2015 and 02.02.2015 are on record and the Respondents are expected to comply the directions.

MKs

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4. Ld. Counsel appearing on behalf of the Respondents has no objection to provide the inspection and to provide the relevant copies of the documents to the Petitioner. Respondents hereby directed to give inspection and photocopies of the relevant pages to the Petitioner on or before 26th of July, 2016.
5. Respondents has given undertaking to file reply on or before 26th July, 2016 and Rejoinder, if any, on or before 5th August, 2016 by the Petitioner.
6. List this matter on 12th August, 2016 at 10:30 a.m. for hearing.

Dated: 15th July, 2016.

MK Shrawat
15/07/2016.
M. K. SHRAWAT
Member (Judicial)